

**Muthoot Homefin (India) Ltd.**

Corporate Office : Unit No. 19-NE, 19th Floor, The Ruby, Senapati Bapat Marg, Near Ruparel College, Dadar (West), Mumbai, Maharashtra- 400 028

POSSESSION NOTICE (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **Muthoot Homefin (India) Ltd. (MHIL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Muthoot Homefin (India) Ltd.** for an amount as mentioned herein under with interest thereon. The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)/ Loan Account No./ Branch	Brief details of secured assets	Date of Demand Notice & Total Outstanding Dues (Rs.)	Possession Taken Date
1.	Sunita Sahoo/ Prakashbhai Nishad/ Sunita Sahoo/ 004-00404262/ Surat	Plot No-27, Jalaram Residency, Vibhag-1, Off Sayan-Kim Highway, Kudsad, Olpad, Surat Survey No.R.S No-324, Block No- 346 Landmark: Off Sayan-Kim Highway District Surat State Gujarat Pincode 394540 Directions North- Adj. Plot 23 No. South- Adj. Plot 21 No., East- Internal Road, West- Adj. Plot	19-Jan-2025/ Rs.30,23,895/- Rupees Thirty Lakh Two Thousand Eight Hundred Ninety Five Only.	25-Jun-2025

Date: **July 01, 2025**
Place: **Surat**

Sd/- Authorized Officer,
Muthoot Homefin (India) Limited

**Indian Bank**

Valsad Branch, Opp. Bai Ava Bai School, Near Sbi Bank Valsad - 396001.

APPENDIX – IV [Rule-8(1)]

POSSESSION NOTICE (For immovable property)

Where as, The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.04.2025** Calling upon the Borrower/Proprietor/Guarantor **M/s Raj Provision Store, Prop. Mr. Jamaji Jiwani Sama, Mr. Manaji Jamaji Sama, Mr. Rajesh Jamaji Sama and Mr. Amit Jamaji Sama** with our **Valsad Branch** to repay the amount mentioned in the notice being **Rs. 15,55,019/- (Rupees Fifteen Lakhs Fifty Five Thousand Nineteen Only)** within 60 days from the date of receipt of the said notice. The Borrower/Proprietor/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Proprietor/Guarantor and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said rules on this **26th of June of the year 2025**. The Borrower/Proprietor/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 1569869.01 (Rupees Fifteen Lakhs Sixty-Nine Thousand Eight Hundred Sixty-Nine and Paise One only) as on 23.06.2025 and interest thereon**. “We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities”

Description of the immovable property

All that Pieces & Parcels which is within the Municipal Area of Valsad, known as Dispensary Road, bearing C.S. No. 3314 admeasuring 8.36.13 Sq. Mtrs., and C.S. No. 3315 admeasuring 63.54.50 Sq. Mtrs on which the house has been constructed in the joint part of C.S. No. 3314 & 3315, whose Municipal House No. 4/774 admeasuring total area 1200.00 Sq. ft. at Valsad Tal & Dist Valsad. The boundaries of the Property are : North : Dispensary Road, South : Adj. Property, East : Adj. Property, West: Adj. Property.

Authorized Officer
Indian Bank

Place : **Valsad** | Date : **26/06/2025**

**CFM**
Asset Reconstruction Pvt. Ltd.

Corporate Office : Unit No. 19-NE, 19th floor, The Ruby, Senapati Bapat Marg, Near Ruparel College, Dadar (West), Mumbai- 400028
Branch Office : Muthoot Homefin (India) Ltd, 503, Sapphire Business Hub, LP Savani Road, Nr. Madhuvan Circle Adajan, Surat Gujarat- 395009

APPENDIX-IV-A
(See proviso to Rule 8(6) of the Security Interest Enforcement Rules, 2002)
PUBLIC NOTICE FOR PRIVATE TREATY CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Muthoot Homefin (India) Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession, on **'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:-**

Sr. No.	Borrower(s)/ Co-Borrower(s)/ Guarantor(s) / Loan Account No. / Branch	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)
1.	Nileshbhai Babubhai Gajera/ Shobhanaben Nileshbhai Gajera/ 004-00401693/ Surat	03-Oct-2019/ Rs. 15,65,855/- (Rupees Fifteen Lakh Sixty Five Thousand Eight Hundred Fifty Five Only)	504, 5th Floor Krishna Heights, Kamrej, Udyog Nagar Kamrej, Surat, Gujarat- 394185	Rs. 3,10,000/- (Rupees Three Lakh Ten Thousand Only)	Rs. 31,000/- (Rupees Thirty One Thousand Only)
2.	Naranbhai Panchabbhai Jotana/ Maheshvriben Naranbhai Jotana/ 004-00000274/ Surat	28-Mar-2019/ Rs. 15,23,811/- (Rupees Fifteen Lakh Twenty Three Thousand Eight Hundred Eleven Only)	Flat No.201, on Second Floor, Building Known As "Lord Krishna Residency", Situate At Revenue Survey No.361, Block No.348, Moje Village Kamrej, Tal: Kamrej, Dist: Surat	Rs. 2,75,000/- (Rupees Two Lakh Seventy Five Thousand Only)	Rs. 27,500/- (Rupees Twenty Seven Thousand Five Hundred Only)

1. The Auction is being held on **"AS IS WHERE IS" AND "AS IS WHAT IS"** basis
2. The detailed terms and conditions of the auction sale are incorporated in the prescribed tender form, available at the above mentioned regional office
3. Last Date of Submission of Sealed Bid/Offer in the prescribed tender forms along with EMD payable by way of Demand Draft in Favor of Muthoot Homefin (India) Ltd. along with KYC is on **18-Jul-2025 till 04:00 PM** at Regional Office the address mentioned herein above. Tenders that are not filled up completely or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
4. Date of inspection of the Immovable Property is on **18-Jul-2025 between 01:00 PM. To 03:00 P.M.**
5. Date of Opening of the Bid/Offer Auction Date for Property is **19-Jul-2025** at the above mentioned Branch Office address at **01:00 PM**. by the Authorised Officer.
6. The MHIL shall not be responsible for payment of any outstanding statutory notice & Encumbrances / taxes arrears etc. if any and their Responsible to pay the sum would be that of the Successful auction purchase. The Intending bidder should make their own independent inquiries regarding the Encumbrances Title of property & also inspect & satisfy themselves.
7. The Highest bidder shall be subject to approval of MHIL Ltd. Authorised Officer shall Reserve the right to accept all any of the offer /Bid so received without assign any reason whatsoever. His decision shall be final and binding.
8. The Borrower(s)/Guarantor(s) are hereby given 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002 to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to Muthoot Homefin (India) Ltd, in full, before the date of sale, auction is liable to be set aside.
For further details, contact the Authorised Officer, at the above mentioned Office address Contact Person- **Amar Patil- 973057744**
Date : **July 01, 2025**
Place: **Surat**

Sd/- Authorized Officer
Muthoot Homefin (India) Limited

**HDFC Bank Ltd.**

Branch Address: 201-204, Riddhi Shoppers, Opp. Imperial Square, Adajan-Hazira Road, Surat 395009.

POSSESSION NOTICE

Whereas the Authorised Officers of **HDFC Bank Ltd.** (erstwhile HDFC Limited having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc. till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heir(s)/ Legal Representative(s)	Outstanding Dues Rs. As on Dt.*	Date of Demand Notice	Date of Possession Physical/ Symbolic	Description of Immovable Property(ies)/ Secured Asset(s)
(a)	(b)	(c)	(d)	(e)	(f)
1	MR. GANGESHVAR MANTA NISHAD (Borrower) MRS. RINU GANGESHVARBHAI NISHAD (Co-Borrower) 149329-645236555 & 644475203	Rs. 38,709/- And Rs. 8,74,367/- Respectively as on 30-Nov, 2022*	13-Dec., 2022	29-June, 2025 Physical Possession	ROW HOUSE-30, SIDDHI VINAYAK RESIDENCY, BLOCK-45, B/H. SHABRIDHAM, NR. ARYAN VILLA, BABEN, BARDOLI, SURAT-394601.
2	MR. KESHAVKUMAR SANTOSHBAI KAKULIT (Borrower) MRS. SITALBEN KESHAVBHAI KAKULIT (Co-Borrower) 171459-681443339 & 682915491	Rs. 81,789/- And Rs. 17,31,807/- Respectively as on 31-Dec, 2023*	06-Jan., 2024	29-June, 2025 Physical Possession	ROW HOUSE-47, SIDDHI VINAYAK RESIDENCY, BLOCK-45, B/H. SHABRIDHAM, NR. ARYAN VILLA, BABEN, BARDOLI, SURAT-394601.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officers of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property (ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of **HDFC Bank Ltd.**

Borrower(s) / Legal Heir(s) and Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is/ are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Date : **30-06-2025**
Place : **Surat**

For, **HDFC Bank Ltd.**
Sd/-
Authorised Officer

Regd. Office : **HDFC Bank Ltd. HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013.**
CIN : **L65920MH1994PLC080618**, Website : **www.hdfcbank.com**

**ICICI Bank**

Branch Office : ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
(See proviso to rule 8(6))
Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:-

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Dineshbhai Bhalala (Borrower)/ Mrs. Rekhaben Dineshbhai Bhalala (Co-Borrower) Lan No. LBSUR00003570657 LBSUR00003761324	Flat No. 23, 6th Floor, Mahadev Corner Apartment, S.No. 128/1, Plot No. 4, Sant Narahari Maharaj Road, Dhruv Nagar, Village Gangapur Shiwra, Tal. & Dist. Neshik, Maharashtra - 422012. Admeasuring An Area of 53.62 Sq. Mtrs. Carpet	Rs. 48,97,548/- As on June 24, 2025	Rs. 11,80,000/- From Rs. 1,18,000/-	July 07, 2025 From 11:00 AM To 02:00 PM	July 21, 2025 From 11:00 AM To Onward

The online auction will be conducted on the website (URL Link- <https://disposalhub.com>) of our auction agency **M/s NexXen Solutions Private Limited** The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by July 19, 2025 before 05:00 PM else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002, on or before July 19, 2025 before 04:00 PM Thereafter, they have to submit their offer through the website mentioned above on or before July 19, 2025 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002, on or before July 19, 2025 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of ICICI Bank Limited payable at Surat.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 73049115594/ 8454089353/ 9004392416.

Please note that Marketing agencies, 1.ValueTrust Capital Services Private Limited, 2. Augoe Assets Management Private Limited, 3. Matex Net Pvt. Ltd, 4. Finwin Estate Deal Technologies Pvt Ltd, 5. Ginarsoft Pvt Ltd, 6. Hecto Prop Tech Pvt Ltd, 7. Arca Emart Pvt Ltd, 8. Novel Asset Service Pvt Ltd, 9. Nobroker Technologies Solutions Pvt Ltd, have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p45

Date : **July 01, 2025**
Place: **Surat**

Authorized Officer
ICICI Bank Limited

**ICICI Bank**

Branch Office: ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
(See proviso to Rule 8(6))
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:-

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Vignesh Hasmukhrai Pansuriya (Borrower)/ Sonaliben V Pansuriya (Co- Borrower) Loan A/c No. LBSUR00004006781	Shop No. 1005, 1st Floor, Wing-A, (Shop No. E-2 Pokai, Building-E-As Per Sanctioned Plan), Mansarovar Plaza, R.S. No. 683, Block No. 550/ A, Mouje Village-Kathor, Sub Dist. Kamrej, Dist. Surat. Admeasuring an area Super Built Up area 576.86 Sq.ft. Carpet area 31.08 Sqmt	Rs. 25,49,420/- (as on 28/5/25)	Rs. 3,00,000/- From Rs. 30,000/-	July 09, 2025 From 10:00 AM To 11:00 AM	July 19, 2025 From 11:00 AM Onwards
2.	Meghnathi Amitgiri (Borrower)/ Ashaben Ashokgiri Meghnathi (Co-borrower) Loan A/c No. LBSUR00005658005	D-311, 4th Floor, Building D, Mark Point, R. Survey No. 128/1, Block No. 204, T.P. Scheme No. 69 (Goddarda-Dindoli). Final Plot No. 173, Moje Village Dindoli, Sub Dist. Choryasi, Dist. Surat Admeasuring Super Builtup area 1000 Sqft. Built Up Area 58.12 Sqmt, Carpet Area 52.38 Sqmt	Rs. 13,98,913 (As on 30/5/25)	Rs. 7,00,000/- From Rs. 70,000/-	July 09, 2025 From 11:00 AM To 12:00 Noon	July 19, 2025 From 11:15 AM Onwards

The online auction will be conducted on the website (<https://disposalhub.com>) of our auction agency **M/s NexXen Solutions Private Limited**. The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by July 18, 2025 before 04:30 PM else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002 on or before July 18, 2025 before 04:30 PM Thereafter, they have to submit their offer through the website mentioned above on or before July 18, 2025 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002 on or before July 18, 2025 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of ICICI Bank Limited payable at Surat.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9372748153/ 9825017680

Please note that the Marketing agencies 1. ValueTrust Capital Services Private Limited, 2. Augoe Assets Management Private Limited 3. Cardekho.com, 4. Hecto PropTech Private Limited, 5. ARCA E-Mart Private Ltd. have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p45

Date : **July 01, 2025**
Place: **Surat**

Authorized Officer
ICICI Bank Limited

**Central Bank of India**
सेंट्रल बैंक ऑफ इंडिया
सेंट्रल बैंक ऑफ इंडिया

Regional Office : 1st Floor, Narimabad, Athugar Street, Nanpura, Surat - 395001
Phone: 0261 - 2465841, 2465842

E-AUCTION SALE NOTICE
(UNDER SARFAESI ACT 2002) APPENDIX-IV
A SEE PROVISION TO RULE 8(6)

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES ON 18.07.2025

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property/ies mortgaged / charged to the secured creditor, the Possession of which have been taken by the authorized officer of **Central Bank of India**, Secured creditors, will be sold on **"As is where is", "As is what is" and "whatever is there is"** Basis on 18.07.2025 through online portal : <https://baanknet.com>, for recovery of amount due to secured creditor bank. The Reserve Price and earnest money deposit (EMD) is displayed against the details are mentioned in below table. For detailed terms and conditions of the sale, please refer to the link provided in secured creditor's web site : www.centralbankofindia.co.in.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Sr. No.	Name of the Borrower/ Guarantor & Branch	Amount of Demand Notice & Date	Description of Immovable Properties	Date & Type of Possession	Reserve Price Rs./EMD Rs./ Bid increase Amount	Name of the Authorised Office & Contact Number
1.	Mr. Amitbhai Rameshbhai Gohil (Borrower), Mr. Rameshbhai Karshanbhai Gohil (Co-borrower) (Dumbhal Branch)	Rs. 13,00,033/- as on 31.07.2024 + further interest & other charges	All the piece and parcel of immovable property bearing Plot no 161, Admeasuring 46.88 sqMtrs , Together with undivided proportionate share adm.26.02 sq. mtrs in road & COP in "Dharmanandan Residency" Situated on the land bearing Revenue Survey no 200 + 213, Block No 241 adm.15816 sqmtrs of Village: Derod, Taluka : Kamrej, Dist - Surat.	09.03.2025 Physical Possession	Rs. 8,00,000/- Rs. 80,000/- Rs. 10,000/-	Gunjan Gattani Chief Manager, Regional Office, Surat (M) : +91-8239452548
2.	M/s. Krupa Art Mr. Dilip Sumanal Khatri (Partner) Mr. Pankaj Dilip Khatri (Partner) Mrs. Harsha Dilip Khatri (Guarantor) (Lal Darwaja Branch)	Rs. 1,41,21,219/- as on 27.08.2024 + further interest & other charges	All that piece and parcel of the immovable Property known as Flat No-302 admeasuring 2867.00 Sq.Fts Super Built up area& 1777.77 SqFts. i.e 165.22 SqMtrs. Built Up area on the 3rd Floor of the building No.30 Type of "A/4" Named and Known as "Green City Gold" Together with undivided proportional share adm 14.38 Sq.mtrs in the land underneath the said building in the common roads and COP adm 31.99 Sq.mtrs constituting the land bearing F.P.No.89/A of T.P.No.50 (Bartha), Block No.138 (R.S No-47/2), Block No.139 (R.S.No47/1), Block No.140 (R.S No.46/1), Block No.141 (R. S No.46/2), Block No.142 (R.S No.47/3) and Block No.144 (R. S No.53), collectively New Block No.138 admeasuring 115234.00 Sqmts land of Village : Bhattha situated in the Bhattha area of Surat City: Sub -district: Choryasi, District: Surat. • Bounded by: • East : RCC Road, • West : Building No. 31, • North : Building No. 29, • South : Internal Road.	28.02.2025 Physical Possession	Rs. 1,07,15,000/- Rs. 10,71,500/- Rs. 50,000/-	Mohit Singhi Chief Manager, Lal Darwaja Branch, (M) : +91-7506061451
3.	M/S. Kitco Sales Corporation Mr. Madanlal Manupdasji Sharma (Proprietor) (Lal Darwaja Branch)	Rs. 73,17,439/- as on 05.08.2024 + further interest & other charges	All that piece & Parcel the property bearing Plot no-7, admeasuring 20*40 ie 74.32 sqmetres along with construction made thereon in "Suvidha Row House" situated in the land bearing Revenue Survey no 44 paika, T.P. Scheme No 3, O.P. No. 33/A, Final Plot no 6, 24 & 43 paika F.P. No. 24 paika Private Plot No.1,2,3,4 & 5, total admeasuring 3318 sqmetres of Vill-Karani, Sub District Taluka: Choryasi, Distt: Surat • Bounded by: • East: Plot No. 8, • West: Society Road, • North : Society Road, • South : Adj. Property.	06.05.2025 Symbolic Possession	Rs. 60,40,000/- Rs. 6,04,000/- Rs. 10,000/-	Mohit Singhi Chief Manager, Lal Darwaja Branch, (M) : +91-7506061451

DATE & TIME OF INSPECTION : 11.07.2025 BETWEEN 12.00 NOON TO 3.00 PM

DATE & TIME OF E - AUCTION : 18.07.2025, TIME: 12.00 NOON TO 4.00 PM

(WITH AUTO EXTENSION CLAUSE IN CASE OF BID IN LAST OF 10 MINUTES BEFORE CLOSING)

• Details of Encumbrances over the property as known the bank : Not Known.

• For participating in the e-auction sale, the intending bidders should register their details with the service provider <https://baanknet.com> well in advance and shall get user ID and password. Intending bidders advised to change only the password. Bidders may visit <https://baanknet.com> for bidders are available with educational videos. For detailed terms & conditions of sale, please refer to the link provided bank's website : www.centralbankofindia.co.in.

• **For the further details contact Central Bank of India, Regional Office, Surat, Shri Gunjan Gattani (Chief Manager), M : 91-8239452548.**

• The Terms and conditions shall be strictly as per the provisions of the security interest Rules (Enforcement) Rules, 2002.

STATUTORY 15 DAYS SALE NOTICE UNDER RULES 8(6) OF THE SARFAESI ACT, 2002

Borrowers/Guarantors/Mortgagors are hereby notified for sale of immovable secured towards realization of outstanding dues of secured creditors.

Date : **30.06.2025**
Place : **Surat**

Sd/-
Authorised Officer,
Central Bank of India

